

Central Administrative Tribunal, Principal Bench

Review Application No.25 of 2000

MA 117/2000

(in OA.No.2531 of 1994)

(A3)

New Delhi, this the 4th day of February, 2000

Hon'ble Mr.Justice V.Rajagopala Reddy, Vice Chairman
Hon'ble Mr.R.K.Ahooja, Member (Admnv)

Union of India through Secretary,
Department of Telecom, Govt. of India,
Sanchar Bhawan, New Delhi

- Petitioner

Versus

Sh. S.K.Jaiswal

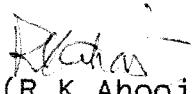
- Respondent

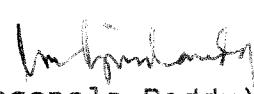
ORDER (in circulation)

By R.K.Ahooja, Member(Admnv) -

The review petition has been filed by the respondents in OA 2531/94 on the ground that the respondents could not file a reply in the OA and, therefore, material facts were not taken notice of by the Tribunal. It is further stated that the right of the petitioner to file the reply had been ~~stood~~ forfeited by the order of the Tribunal dated 13.10.1997.

2. If the petitioner/respondents do not choose to file a reply the Tribunal has no choice but to decide the issues raised before it on the basis of available pleadings and arguments. If the petitioner had reasonable ground to explain the delay then they should have moved a petition at the proper time to revive their right to file the reply. The situation in our view cannot be remedied by filing a review petition. The RA is, therefore, summarily dismissed.


(R.K.Ahooja)
Member (Admnv)


(V.Rajagopala Reddy)
Vice Chairman

rkv